रेल मंत्री (प्रो० मचु बण्डवते) : (क) चार वे हैं:-

- (i) पश्चिम रेलवे पर सवाई माधोपुर में, समपार संख्या 151 के बदले में,
- (ii) पश्चिम रेलवे पर जयपुर
 के समीप समपार संख्या 217
 के बदले में.

(उपर्युक्त इन दो का निर्माण कार्य हाल हो में पूरा हुझा है।

- (iii) पश्चिम रेलवे पर भोलवाड़ा में, समपार संख्या 67 के बदलें में; भीर
- (iv) उत्तर रेलवे पर राय का बाग (जोधपुर) में।
- (ख) रेल श्रीर सड़क यातायात कं वर्तमान घनत्व का विचार करते हुए, पश्चिम रेलवे के कोटा मंडल में हिंडीन श्रीर गंगापुर सिटी में वर्तमान समपारों के बदले ऊपरी / निचले सड़क पुलों की व्यवस्था करना श्रावश्यक नहीं समझा गया है श्रीर न हं राज्य सरकार श्रथवा स्थानीय प्राधिकरण द्वारा इन्हें प्रयोजित किया गया है।
 - (ग) प्रश्न नहीं उठता।

दिल्ली भौर जबलपुर के बीच सीमी रेलगाड़ी चलाने का प्रस्ताब

- 50. भी निर्मल चन्द्र जैन : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या दिल्ली भौर जबलपुर के बीच एक सीधी रेलगाड़ी चलाने का कोई प्रस्ताव सरकार के विचाराधीन है: भौर

(ख) यदि हां, तो इस प्रस्ताव को कब तक कार्य रुप दे दिया जायेगा?

> रेल मंत्री (प्रो० समु बण्डवते) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

2.03 hrs.

PAPERS LAID ON THE TABLE

भी उप्रसेन (देवरिया): उपाध्यक्ष महोदय मेरा व्यवस्थ का प्रश्त है। मत्री लोग जो पेपर्स भौर विधायक यहां रखते हैं वह हमें नहीं मिल पाते। जो पैकेट भ्राप के सचिवालय से भेजे जाते हैं वे भी हमें नहीं मिल पाते जिससे हम लोग उन ने पढ़ नहीं पाते तो क्या भ्राप ऐसी व्यवस्थ करेंगे जिस से वे हम को मिल सकें?

MR. DEPUTY-SPEAKER: The papers that are being laid on the Table cannot be given in advance. Most of them are Notifications and these Notifications are placed in the Library: they are not sent to all the Members. If you want, you can refer to them in the Library.

NOTIFICATIONS UNDER BURMAH SHELL (ACQUISITION OF UNDERTAKINGS IN INDIA) ACT, ESSENTIAL COMMODITIES ACT, OIL AND NATURAL GAS COMMISSION ACT, ETC.

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table—

(1) A copy of the Burmah Shell (Acquisition of Undertakings in India) (Administration of Fund) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 945 (E) in Gazette of India dated the 24th December, 1976 under sub-section (2) of section 20 of the Burmah Shell (Acquisition of Under.

takings in India) Act, 1976. [Placed in Library. See No. LT-55/77].

- (2) A copy of Notification No. G.S.R. 94 (E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-56/77].
- (3) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 46 in Gazette of India dated the 8th January, 1977—under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-57/77].
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review (Hindi and English versions) by the Government on the working of the Indian Cil Corporation Limited, Bombay, for the year 1975-76.
- (ii) Annual Report (Hindi and English versions) of the Indian Oil Corporation Limited, Mombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-58/7.]

- (5) (i) Review (Hindi and English versions) by the Government on the working of the Madras Refineries Limited, Manali, Madras, for the year ending 30th June, 1976.
- (ii) Annual Report (Hindi and English versions) of the Madras Refineries Limited, Manali, Madras, for the year ending the 30th June, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-59/77].

- (6) (i) Review (Hindi and English versions) by the Government on the working of the Engineers India Limited, New Delhi, for the year 1975-76.
- (ii) Annual Report (Hindi and English versions) of the Engineers India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-60\$77].
 - (7) (i) Review (Hindi version) by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1975.
 - (ii) Annual Report (Hindi version) of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (8) A statement showing reasons for delay in laying the papers mentioned at item No. (7) above. [Placed in Library. See No. LT-61/77].
 - (9 (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1975-76, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974 read with rule 29(2) (e) of the Oil Industry Development Rules, 1975.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report

[Placed in Library. See No. LT-63/77].